

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

MA 72/2023 IN OA 432/2022

IN THE MATTER OF:-

Jhilmil & Friends Colony Industrial

Area CEPT Society

.....Applicant

Versus

Delhi Jal Board & Ors.

.....Respondents

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THROUGH



SWETANK SHANTANU

COUNSEL FOR THE RESPONDENT NO.1

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New Delhi- 110014.
Mobile-9818058809

Place: New Delhi

Date: 20.02.2024

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

MA 72/2023 IN OA 432/2022

IN THE MATTER OF:-

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....Respondents

STATUS REPORT ON BEHALF OF THE DELHI JAL BOARD
RESEPPONENT NO.1MOST RESPECTFULLY SHOWETH:

1. In reference to the above cited subject, it is submitted, that the Govt. of NCT of Delhi constituted Yamuna Cleaning Cell to achieve the target to clean River Yamuna with CEO, DJB as Chairman and DSIIDC, DUSIB, DPCC and I&FC as members of this cell. The Govt. of NCT Delhi is in process of transfer of CETP from DSIIDC/ Industries Department to DJB for further up gradation and maintenance. The discharge of two drains namely Dilshad Garden drain and Jhilmil drain is going into existing Kondli STP which is already overloaded. To reduce the load on Kondli STP and optimum utilization of Jhilmil CETP, it is proposed to treat discharge of these drains at Jhilmil CETP which is already running under capacity i.e., about 4-5 MLD against the capacity of 16.8 MLD. The treated effluent of this CETP can be further utilized for Horticulture purposed in the nearby parks of EDMC, DDA, PWD etc. Accordingly, after in principle approval of Hon'ble Minister (Water)/Chairman DJB, GNCT, Delhi, dated 27.01.2022,

the instant proposal for trapping of Dilshad Garden drain and Jhilmil drain into Jhilmil CETP was taken up.

2. It is respectfully submitted that during the execution of work of "Trapping of Jhilmil & Dilshad Garden drain into CETP at Jhilmil Industrial Area in AC-62, Shahdara under ACE (M)-1", the Jhilmil and Friends Colony Industrial Area CETP Society filed an application before the Hon'ble NGT, New Delhi vide OA No. 432/2022, the reply for the same was submitted to Hon'ble NGT duly approved by Competent Authority. The first date of hearing of the case was 04.08.2022, where prayer was made by applicant before Hon'ble NGT, New Delhi against DJB (respondent) to stop connecting the pipe line to CTEP Jhilmil.
3. The Hon'ble NGT on 20.09.2022 has passed final order stating that " By way of abundant caution it is clarified that nothing in this order shall be treated as any direction for transfer of CETPs from DSIIDC to DJB or to prevent respondent no. 1 from completing the works (except connecting Dilshad Garden drain and Jhilmil CETP which is to be done as undertaken on transfer of CETP Jhilmil from DSIIDC to DJB) already undertaken through respondent No. 4". It was also directed that the CPCB and DPCC may conduct joint inspection and study with the DJB to evaluate the status and feasibility of the proposal and proposed technology upgradation of CETPs before actual implementation. The DPCC will be the Nodal Agency for coordination and compliance. The Joint Inspection Report to be submitted within two months."

4. That Accordingly, DJB completed the work of laying of lines except interconnection/ trapping with CETP and drains respectively. Joint Team of Central Pollution Control Board and Delhi Pollution Control Committee submitted the report before the learned Registrar General of this Tribunal on 10.02.2023 and the conclusion and recommendations in the report are extracted as under:

"Conclusion and Recommendations:

- (i) DJB has not carried out any Technical Feasibility Study before going ahead for proposed project of interception of the waste water at two locations from Jhilmil Drain to the Jhilmil CETP and imparting treatment at the existing CETP.
- (ii) As the interception of the waste water from Jhilmil Drain at the two points which are located after the discharge points of treated effluent of CETP, it will result in recirculation of the treated effluent again & again to Jhilmil CETP.
- (iii) As the characteristics of waste water at the inlet of Jhilmil CETP have changed over a period of time, NEERI has proposed for upgradation of existing CETP by adding Biological Treatment Units for treating the organic matter i.e. quality parameters BOD.
- (iv) In case the waste water from the Jhilmil & Dilshad Garden Drains is considered for diverting to Jhilmil CETP for utilisation of its full capacity, only after upgradation of the Jhilmil CETP to meet the discharge standards as prescribed by DPCC for the various quality parameters including BOD, it will exhaust its capacity and will not be able to handle/treat the additional waste water to be generated in future from

the associated Jhilmil & Friends Colony Industrial Areas, for which the CETP has been constructed. It will also increase the generation of hazardous waste from the CETP which will increase the sludge load manifold on TSDF and impact its design period.

In view of above observations, findings and the prevailing situation, it is not recommendable to divert the waste water of the Jhilmil & Dilshad Garden Drains to Jhilmil CETP for its treatment."

5. That the Hon'ble NGT while dealing with the report as submitted to it passed the following direction: "In view of the recommendations made in the above said report, the provisions made in Section 20 of the National Green Tribunal Act, 2010 which inter alia requires this Tribunal to apply precautionary principle and Section 19 (4) () of the National Green Tribunal Act, 2010 which empowers this Tribunal to pass an order requiring any person to cease and desist from committing or causing any violation of any enactment specified in Schedule I and the attending facts and circumstances, respondent no. 1-DJB is restrained till further orders to the contrary from connecting Dilshad Garden Drain into Jhilmil CETP."

6. The Hon'ble NGT on 20.10.2023 has passed a order stating that

"1. Learned counsel for respondent no.1 seeks time to file reply/response of the respondent no. 1 to the report of the Joint Committee.

2. Reply/response on behalf of the respondent no.1 to the report of the Joint Committee be filed within three months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

3. List for further consideration on 21.02.2024.

4. Interim order dated 01.09.2023 shall continue till further order to the contrary.

5. *Reply/response on behalf of Delhi Jal Board to the report of the Joint Committee has already been filed on dated 12.10.2023*

7. The para wise reply of conclusion and recommendation are as under: -

1. It is most respectfully submitted that the Govt. of NCT of Delhi had constituted Yamuna Cleaning Cell to achieve the target to clean River Yamuna, CEO, DJB as Chairman and DSIIDC, DUSIB, DPCC and I&FC as members of this cell. The Govt. of NCT Delhi is in process of transfer of CETP from DSIIDC/ Industry Department to DJB for further up- gradation and maintenance. It is also observed that the existing CETP having capacity of 16.8 MLD was running under capacity i.e. only 4-5 MLD (approx.), Since both catchment area i.e. Jhilmil & Friends Colony Industrial Area having almost 100% occupancy and there is hardly any chance in increase of discharge to CETP. Therefore, to reduce the load on Kondli STP and optimum utilization of Jhilmil CETP, it was proposed to treat discharge of Dilshad Garden drain and Jhilmil drain at Jhilmil CETP.
2. It is further relevant to highlight that the treated effluent of this CETP can be further utilized for Horticulture purposed in the nearby parks of EDMC, DDA, PWD etc. In reference to recirculation of remaining treated effluent again and again to Jhilmil CETP, it is stated that the discharge point of the treated effluent of CETP will be shifted in the downstream side of both points of drains which is to be trapped for balance discharge, if any.
3. It is also relevant to point out that the Govt. of NCT Delhi is in process of transfer of CETP from DSIIDC/Industry Department to DJB. The upgradation of CETP for treating industrial as well as domestic sewage will be done after transfer of CETP to DJB.

4. **That as far as the utilization of capacity of CETP is concerned,** it is to mention that, presently CETP is treating approx. 4-5.0 MLD only. It is to be worth mentioning that both the industrial area are having almost 100 % occupancy, so there is hardly any chance of increase in discharge in future. Therefore, balance capacity of the CETP can be utilized by trapping the discharge of Dilshad Garden drain and Jhilmil drain into Jhilmil CETP after upgradation and transfer from DSIIDC to DJB.
5. That the Proposed trapping of Dilshad Garden drain and Jhilmil drain into Jhilmil CETP shall be connected/commissioned only after transfer of CETP to DJB. CETP is also required to be upgraded as per latest DPCC norms. Recently the study has been conducted by NEERI for upgradation by adding Biological Treatment Unit with MBBR process for taking into account of treating the quality parameter BOD. The trapping of Dilshad Garden drain and Jhilmil drain shall be carried out only after upgradation and transfer of CETP to DJB.
6. That the Respondent No.1 DJB is always committed to work for the welfare of the people at large and any work undertaken by the same is in consonance of the laid down norms and rules and that the Govt. of NCT of Delhi as submitted earlier herein has constituted Yamuna Cleaning Cell to achieve the target to clean River Yamuna with CEO, DJB as Chairman and DSIIDC, DUSIB, DPCC and I&FC as members of this cell.
7. As per Delhi Gazette Notification dated 1st January, 2024, No. F 1/CI/OSD/Transfer of CETPs/2021-22/4570-83- **(Annexure A)** which states "In exercise of powers conferred by Section 14 of the Delhi Common

Effluent Treatment Plants Act, 2000 (Delhi Act 7 of 2000) and in supersession of Notification of this Govt. vide No.F.1/JCI/CETP/Meeting/2009/38 dated 28.01.2010 & F.1/JCI/CETP/Meeting /2009/30/232 dated 27.02.2014, the Lieutenant Governor of Delhi, Govt. of National Capital Territory of Delhi hereby assigns all powers to perform the functions exercisable by the CETP societies (defined in Section 4 of Delhi CETP Act, 2000 read with Clause 3 of Delhi CETP Rules, 2001) to the Delhi Jal Board (DJB) in respect of 11 CETPs specified in this notification.

8. Delhi Jal Board shall take possession and control of the 11 CETPs along with REPS & Rising Mains, from the President/General Secretary of the respective CETP societies on "As is Where is" basis with effect from the date of publication of this notification in the Official Gazette.
9. DSIIDC. Delhi Jal Board shall also take charge of the connected REPS & Rising Mains, being maintained by the DSIIDC.

Details of 11 CETP's mentioned in Schedule-1 of the Delhi CETP Act, 2000 vide Gazette Notifications dated 28.01.2010 and 27.02.2014, are as under:

1. Okhla CETP
2. Jhilmil CETP
3. Lawrence Road CETP
4. G.T. Karnal Road CETP
5. SMA/SSI/Rajeshwari CETP
6. Maya Puri CETP
7. Udyog Nagar CETP
8. Mangul Puri CETP
9. Badli CETP
10. Wazirpur CETP

11. Naraina CETP”

10. Meanwhile CETP society moved to the Hon'ble High Court against the above said notification. Hon'ble High Court Delhi vide their order W. P. © 1456/2024 & CM APPL. 6010/2024 dated 05.02.2024 (**Annexure B**) has quashed the above Notification dated 01.01.2024.

11. It is also mentioned here that the domestic sewage of nearby JJs/settlements is also being diverted to some of the CETPs.

12. Matter of upgradation of CETPs in Delhi including Jhilmil CETP for treatment of domestic sewage in addition to industrial waste is in discussion and planning with the treatment expert consultant, requiring some more time to finalize and submit the detail report.

13. In compliance of Hon'ble High Court order dated 05.02.2024, issue of any modification or upgradation of Jhilmil CETP including final state of art of technology to treat the combined waste has been put on hold by DJB.

14. That it is further respectfully prayed and submitted that in view of the facts mentioned herein above that DJB shall take any action of upgradation or connection only after transfer/ handover of CETPs to DJB.


RESPONDENT No. 1
BANKAJ GUPTA
SE (Zone)-1
UGR: BPS: Chitra Vihar,
Delhi-110092

VERIFICATION:

I, Pankaj Kumar Gupta, do hereby verify that the contents of Para nos. 1 to 14 of the reply are true and correct to the best of my knowledge derived from the relevant office record which are regularly maintained by the Respondent and is also believed to be correct upon information received.

Verified at New Delhi on this 20th Day of February, 2024.



RESPONDENT NO.1

PANKAJ GUPTA
SE (Zone)-1
UGR: BPS: Chitra Vihar,
Delhi-110092

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
MA 72/2023 IN OA 432/2022

IN THE MATTER OF:-

Jhilmil & Friends Colony Industrial

Area CEPT Society

.....Applicant

Versus

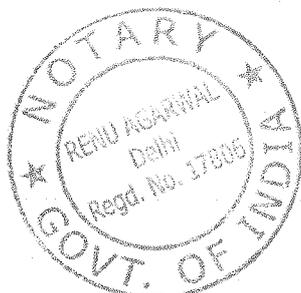
Delhi Jal Board & Ors.

.....Respondent

AFFIDAVIT

I, Pankaj Kumar Gupta, Son of Late Sh. P.S. Gupta, aged about 59 years, working as SE(M)-1 having office at Varunalaya, Jhandewalan, Karol Bagh, Delhi-110005, do hereby solemnly affirm and state as under:

1. That I am the deponent and hence I am competent to swear the contents of the present affidavit.
2. That the accompanying REPLY has been drafted by my counsel. The contents of the same have been read by me and I have understood the same. The contents of the same are true to my knowledge as derived from the records of DJB.
3. I say that the averments of facts stated herein above are true to my knowledge, no part of it is false and nothing material has been concealed therein.

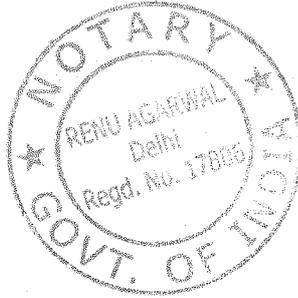



DEPONENT
PANKAJ GUPTA
SE (Zone)-1
UGR: BPS: Chitra Vihar,
Delhi-110092

VERIFICATION:

Verified on this the 20 day of Feb, 2024 at New Delhi that the contents of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from.

(Adm)
I identified the deponent who has signed in my presence



(Signature)
DEPONENT
PANKAJ GUPTA
SE (Zone)-1
UGR: BPS: Chitra Vihar,
Delhi-110092

Presently at New Delhi
ATTESTED
(Signature)
NOTARY PUBLIC
(INDIA)
20 FEB 2024

भारत सरकार
GOVERNMENT OF INDIA

दिल्ली राजपत्र

Delhi Gazette

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भाग IV
PART IVराष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

कार्यालय उद्योग आयुक्त

अधिसूचना

दिल्ली, 1 जनवरी, 2024

फा. सं.1/सीआई/ओएसडी/सीईटीपी का स्थानांतरण/2021-22/4570.83.—दिल्ली सामान्य अपशिष्ट उपचार संयंत्र अधिनियम, 2000 (2000 का दिल्ली अधिनियम 7) की धारा 14 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तथा इस सरकार की दिनांक 28.01.2010 की अधिसूचना सं० फा० 1/जेसीआई/सीईटीपी/बैठक/2009/38 तथा दिनांक 27.02.2014 की अधिसूचना सं० फा० 1/जेसीआई/सीईटीपी/बैठक/2009/30/232 के अधिक्रमण में, राष्ट्रीय राजधानी दिल्ली के उपराज्यपाल एतद् द्वारा इस अधिसूचना में विनिर्दिष्ट 11 सीईटीपी के संबंध में सीईटीपी सोसाइटियों (दिल्ली सीईटीपी अधिनियम 2000 की धारा 4 के साथ पठित दिल्ली सीईटीपी नियमावली, 2001 के खंड 3 में परिभाषित) द्वारा किए जाने वाले कार्यों का निष्पादन करने हेतु समस्त शक्तियों को दिल्ली जल बोर्ड (डीजेबी) को सौंपते हैं।

दिल्ली जल बोर्ड शासकीय राजपत्र में इस अधिसूचना के प्रकाशन की तिथि से "जैसा है जहां है" के आधार पर संबंधित सीईटीपी सोसाइटियों के अध्यक्ष/महासचिव से आरईपीएस एवं राइजिंग मेन्स के साथ-साथ 11 सीईटीपी को अपने अधीन एवं नियंत्रण में लेगा।

दिल्ली जल बोर्ड डीएसआईआईडीसी द्वारा अनुरक्षित संबद्ध आरईपीएस एवं राइजिंग मेन्स का प्रभार भी लेगा।

दिनांक 28.01.2010 तथा दिनांक 27.02.2014 की राजपत्र अधिसूचनाओं द्वारा दिल्ली सीईटीपी अधिनियम, 2000 की अनुसूची-I में उल्लिखित 11 सीईटीपी के विवरण निम्नानुसार हैं :

1. ओखला सीईटीपी
2. झिलमिल सीईटीपी
3. लॉरेंस रोड सीईटीपी
4. जी0टी0 करनाल रोड सीईटीपी
5. एसएमए/एसएसआई/राजे"वरी सीईटीपी
6. मायापुरी सीईटीपी
7. उद्योग नगर सीईटीपी
8. मंगोल पुरी सीईटीपी
9. बादली सीईटीपी
10. वजीरपुर सीईटीपी
11. नारायणा सीईटीपी

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के उपराज्यपाल
के आदेशानुसार तथा उनके नाम पर,
मनीष कुमार गुप्ता, अपर मुख्य सचिव (उद्योग)

OFFICE OF THE COMMISSIONER OF INDUSTRIES

NOTIFICATION

Delhi, the 1st January, 2024

No. F 1/CI/OSD/Transfer of CETPs/2021-22/4570-83.—In exercise of powers conferred by Section 14 of the Delhi Common Effluent Treatment Plants Act, 2000 (Delhi Act 7 of 2000) and in supersession of Notification of this Govt. vide No.F.1/JCI/CETP/Meeting/2009/38 dated 28.01.2010 & F.1/JCI/CETP/Meeting /2009/30/232 dated 27.02.2014, the Lieutenant Governor of Delhi, Govt. of National Capital Territory of Delhi hereby assigns all powers to perform the functions exercisable by the CETP societies (defined in Section 4 of Delhi CETP Act, 2000 read with Clause 3 of Delhi CETP Rules, 2001) to the Delhi Jal Board (DJB) in respect of 11 CETPs specified in this notification.

Delhi Jal Board shall take possession and control of the 11 CETPs along with REPS & Rising Mains, from the President/General Secretary of the respective CETP societies on "As is Where is" basis with effect from the date of publication of this notification in the Official Gazette.

Delhi Jal Board shall also take charge of the connected REPS & Rising Mains, being maintained by the DSIIDC.

Details of 11 CETPs mentioned in Schedule-I of the Delhi CETP Act, 2000 vide Gazette Notifications dated 28.01.2010 and 27.02.2014, are as under:

1. Okhla CETP
2. Jhilmil CETP
3. Lawrence Road CETP
4. G.T. Karnal Road CETP
5. SMA/SSI/Rajeshwari CETP
6. Maya Puri CETP
7. Udyog Nagar CETP
8. Mangol Puri CETP
9. Badli CETP
10. Wazirpur CETP
11. Naraina CETP

By Order and in the Name of the Lt. Governor of
National Capital Territory of Delhi,
MANISH KUMAR GUPTA, Addl. Chief Secy. (Industries)



\$~109

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 1456/2024 & CM APPL. 6010/2024**

OKHLA INDUSTRIAL AREA CETP SOCIETY REGD

..... Petitioner

Through: Mr. Rakesh Tiku, Sr. Advocate with
Mr. Bharat Sareen, Advocate.

versus

COMMISSIONER OF INDUSTRIES & ORS. Respondents

Through: Mr. Santosh Kumar, Standing
Counsel, GNCTD with Mr. Divyam
Nandrajog, Advocate for R-1 and 2
Mr. Rakesh Kumar, CGSC with Mr.
Sunil, Advocate for R-4/UOI

%

Date of Decision: 05th February, 2024

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE

HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

JUDGMENT

MANMOHAN, ACJ : (ORAL)

1. The present petition has been filed seeking quashing of the notification No. F1/CI/OSD/Transfer of CETPs/2021-22/4570-83 dated 1st January, 2024 issued by Respondent No. 2 ('Impugned Notification'). The Common Effluent Treatment Plant managed by Petitioner is enlisted at Serial No. 1 of the impugned notification.

2. Learned senior counsel for the Petitioner states that the Petitioner



Society has been constituted under the order dated 9th May, 1996 passed by the Supreme Court of India and under the provisions of the Delhi Common Effluent Treatment Plants Act, 2000 ('CETP Act'). He states that the Petitioner is aggrieved by the Impugned Notification, which has been issued in violation of the CETP Act as well as the Delhi Common Effluent Treatment Plants Rules, 2001 ('CETP Rules'). He states that no procedure as contemplated under Section 14 of the CETP Act read with Rule 9 of the CETP Rules was followed by Respondent Nos. 1 and 2. He states that therefore, the impugned notification is in violation of the principles of natural justice stipulated in the aforesaid provisions. He states that the Petitioner has been caught unaware by the Impugned Notification, which is non-speaking, unreasoned and illegal. He states that Respondent No. 2 has no jurisdiction to issue directions to Respondent No. 3, Delhi Jal Board ('DJB') to take over the plant as is proposed to be done.

3. Learned Standing counsel for Respondent Nos. 1 and 2 states that a show cause notice dated 29th September, 2022 was issued to the Petitioner in accordance with Section 14 of the CETP Act read with Rule 9(1) of the CETP Rules. He states that the Petitioner duly replied to the said notice on 15th October, 2022. He states that after duly considering the reply of the Petitioner, the Appropriate Authority found the same unsatisfactory and therefore, rejected the same by a speaking order. He relies upon the office noting dated 24th November, 2022 and contends that the same is the order signed by the Appropriate Authority. He states that in view of the said order, recorded in the file, the Respondent No. 2 proceeded to issue the impugned notification as per the CETP Act and CETP Rules. He fairly concedes that there is no record available with Respondent No. 1 with respect to



communication of the order dated 24th November, 2022 to the Petitioner herein.

4. In response, learned counsel for the Petitioner states that no purported order dated 24th November, 2022 of the Appropriate Authority has been communicated to the Petitioners herein. He states that the Petitioner has a valuable right of appeal under Section 13 of the CETP Act against the order of the Appropriate Authority, which is to be exercised within 30 days. He states that since the Petitioner was not called for any hearing and had not heard from the Respondent No. 2 after issuing the reply dated 15th October 2022; and with the passage of time the Petitioner believed that the proceedings arising from the show cause notice dated 29th September, 2022 stood closed. He states that in fact, the Petitioner herein was served with a fresh show cause notice on 28th March, 2023 and a detailed reply was filed on 22nd May, 2023. He states that the Petitioner has not heard from Respondent No. 2 in furtherance of the fresh show cause notice dated 28th March, 2023. He states that in fact, the Petitioner has been issued a certificate of "Consent to Operate" by DPCC to operate the plant on 26th December, 2023.

5. This Court has considered the submissions of the learned senior counsel for the Petitioner and the learned Standing counsel for the Respondents and perused the record.

6. It is an admitted fact that the Impugned Notification has been issued in furtherance of the order of the Appropriate Authority dated 24th November, 2022. It is admitted that the order dated 24th November, 2022 has not been served upon the Petitioner, who has a statutory right of appeal under Section 13 of the CETP Act to assail the said order. In these admitted



facts, it is therefore, apparent that the Impugned Notification has been passed in violation of the provisions of the applicable Act and Rules, which has led to violation of principles of natural justice.

7. This Court also finds merit in the submission of the Petitioner that the issuance of the subsequent show cause notice dated 28th March, 2023 is inconsistent with passing of the order dated 24th November, 2022. In fact, learned Standing counsel for Respondent No. 1 has no instructions as regards proceedings taken after issuance of the subsequent show cause notice. Consequently, this Court is of the view that the order dated 24th November, 2022 has become stale and has lapsed.

8. In view of the aforesaid facts, the Impugned Notification No. F1/CI/OSD/Transfer of CETPs/2021-22/4570-83 dated 1st January, 2024 is quashed insofar as it pertains to Petitioner herein. It is further directed that Appropriate Authority under the CETP Act will be at liberty to issue a fresh and comprehensive show cause notice to the Petitioner on the same cause of action in accordance with law, preferably within two (2) weeks. The Petitioner shall file its reply to the said show cause notice within two (2) weeks from the date of receipt. This Court has not examined the allegations on merits contained in the show cause notice(s) and therefore, the rights and contentions of all parties are left open. All further proceedings will be governed by the applicable provisions of the CETP Act and CETP Rules. The prayer (a) in the petition therefore stands allowed in the aforesaid terms.

9. The Petitioner has also prayed for a certain direction at prayer (b), which has not been considered by this Court. The Petitioner is at liberty to file a fresh petition for the said relief in accordance with law. This Court has not examined the merits of the said relief.



10. With the aforesaid directions and liberty, the present petition and applications stand disposed of.

ACTING CHIEF JUSTICE

MANMEET PRITAM SINGH ARORA, J

FEBRUARY 5, 2024/hp/MG

Click here to check corrigendum, if any